

ITEM NO.11

COURT NO.14

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 12612/2023

(Arising out of impugned final judgment and order dated 02-05-2023 in MCRC No. 154/2023 passed by the High Court of Chhatisgarh at Bilaspur)

TUKARAM SAHU

Petitioner(s)

VERSUS

STATE OF CHHATTISGARH

Respondent(s)

Date : 10-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. B. Vinod Kanna, Adv.
Mr. Kaustubh Shukla, AOR
Mr. Saurabh Singh, Adv.
Mr. Mainak Sarkar, Adv.

For Respondent(s) Mr. Sumeer Sodhi, AOR
Mr. Ujjwal Malhotra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA NO.249448/2023

Issue notice, returnable within three weeks.

Dasti, in addition, is also permitted.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)